

Agreement for Cooperation in Research and Application of Atomic Energy for Peaceful Purposes

November 09, 1966

AGREEMENT BETWEEN THE GOVERNMENT OF THE REPUBLIC OF INDIA AND THE GOVERNMENT OF THE CZECHOSLOVAK SOCIALIST REPUBLIC ON CO-OPERATION IN THE FIELD OF THE USE OF NUCLEAR ENERGY FOR PEACEFUL PURPOSES

New Delhi

The Government of the Republic of India and the Government of the Czechoslovak Socialist Republic,

CONSCIOUS of the great importance of the use of nuclear energy for peaceful purposes and wishing further to develop the friendly relations existing between the two countries also through an intensification of mutual cooperation in this sphere,
HAVE agreed on the following provisions :

Article I

The Contracting Parties will co-operate with one another in the sphere of research and application of nuclear power to peaceful purposes. The competent organs; organisations and institutions of the Contracting Parties will co-operate to this end in the following aspects :

1. application of radioactive isotopes, in science, medicine, agriculture and in diverse industrial and technical fields;
2. engineering, physical and operational aspects of experimental nuclear reactors;
3. high and low energy nuclear physics and problems related to theoretical physics;
4. radiation chemistry;
5. biological protection in nuclear equipment;
6. apparatus and equipment for nuclear power engineering;
7. other questions of interest that may be agreed upon by the competent organs of the Contracting Parties from time to time.

Article II

In order to bring into effect the co-operation as specified in Article I, the competent organs of the Contracting Parties will carry out, promote and make possible :

1. establishment of correspondence and personal relations between representatives of scientific and technical institutions of both countries;
2. delegation of scientific workers and experts from one country to another aimed at an exchange of experience, improvement of qualification and solution of problems of common interest;
3. participation by experts from one Contracting Party in conferences, congresses, symposia and seminars or other kinds of professional meetings organized by the other Contracting Party other than under international or regional auspices, where problems under active investigation within both the countries are being discussed;
4. exchange of scientific and technical publications;

5. exchange of technical documentation, samples of apparatus and equipment for nuclear engineering and of materials, in accordance with the facilities available to each of the Contracting Parties;
6. exchange of training programmes, curricula textbooks and experience in the sphere of professional training and instruction of experts;
7. exchange of scholarship holders.

Article III

The provisions of Article II do not apply to information, documentation or equipment of a secret character or to such items as cannot be made available by either of the Contracting Parties because they had been acquired from a third country or resulted from co-operation with a third country.

Article IV

The Contracting Parties hereby undertake, whenever such request is made by the other Party, to observe the principles required for non-disclosure of the information and documentation acquired by any of them. The information and knowledge acquired under the present Agreement from one of the Contracting Parties shall not be turned over to a third country or published without its express consent.

Article V

For implementation of this Agreement concrete plans of cooperation for a given period of time shall be negotiated between the competent organ on the Indian side and the Czechoslovak Atomic Energy Commission.

Article VI

Representatives of the Indian Atomic Energy Commission and the representatives of the Czechoslovak Atomic Energy Commission shall meet every three years in order to negotiate the plans of co-operation as specified in Article V of the present Agreement and to assess the results of the cooperation in the past period. A report on this assessment shall be submitted to the Governments of both countries.

Article VII

The present Agreement shall come into force on a date to be mutually agreed upon and shall remain in force for five years from the day on which it has become effective. Unless one of the Contracting Parties has denounced the present Agreement in writing by giving three months' notice prior to the expiry of the said five years' period, the Agreement shall further remain in force and may be denounced by one of the Contracting Parties at any time; its validity shall expire within three months from the date when the other Contracting Party has received a written notification of the denouncement.

The present Agreement has been drawn up in the Czech, Hindi and English languages, all the three versions being equally authentic.

DONE at New Delhi on November 9, 1966.

For the Government of India

Sd /-

V.A. SARABHAI

For the Government of the

Czechoslovak Socialist Republic

Sd /-
FKANTISEK VLASAK